

contd./9-7-98

on order proposed
on 13.7.98 and
filed with
deputy P.M. on
14.7.98 with
final order at
9.7.98.
14/7/98
Jep

that he may be permitted to file a fresh petition before proper judicial forum.

As the OA is not maintainable, it is dismissed as such. However, it will be open to the applicant to move proper judicial forum, as may be advised.

J
S.M.